GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1616 ANSWERED ON:19.11.2010 TAX COMPONENT OF PETROL/LPG Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has any share in the duties collected on petrol and Liquefied Petroleum Gas (LPG);

(b) if so, the details thereof;

(c) whether the Government has plans to reduce this tax component; and

(d) if so, the time by which final decision in this regard is likely be taken?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a)& (b): Yes, Sir. Revenue realised on account of basic excise duty and basic customs duty on petrol and Liquefied Petroleum Gas is credited to the Consolidated Fund of India and is shared between the Union and the States as per the provisions of Article 270 of the Indian Constitution. However, the revenues realised on account of Additional Duty of Excise and Special Additional Excise duty on petrol as well as additional duties of customs equivalent to these duties are for the purpose of Union only.

(c): No, Sir. There is no such proposal.

(d): Does not arise in view of (c) above.